

LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 6033 – 6064]

[Tuesday, January 31, 2023/ Magha 11, 1944 (Saka)

6033.

Table Office

Motion of Thanks on the President's Address

The Speaker has admitted the following Motion of Thanks on the President's Address to be moved by **Shri Chandra Prakash Joshi** and seconded by **Shri Uday Pratap Singh**: -

“That an Address be presented to the President in the following terms:-
‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2023’.”

6034.

Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate members to submit their notices online to raise matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** Matters of Urgent Public Importance during 'Zero Hour' shall be followed:

- (i) Notices may be given by the members **from 1000 hours of a given day to 0900 hours of the Session day** on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0900 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0900 hours;
- (iii) **Twenty matters**, as per their priority in the **ballot**, will be allowed to be raised on a day. However 4-5 notices over and above these twenty matters **may** be allowed to be raised on the basis of their importance **at the discretion of Hon'ble Speaker;**
- (iv) The order in which the matters will be raised shall be decided by the Hon'ble Speaker at his discretion;

- (v) The matter proposed to be raised **should be under the jurisdiction of the Government of India** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so;
- (vi) Matter proposed to be raised **should not contain any statement making allegations**; and
- (vii) Notices shall not relate to matters within the jurisdiction of Speaker.

2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours on Friday or last working day of the previous week and 0900 hours on Monday or first working day of the week.

3. The portal will **not remain operational** from immediately after 0900 hours to 1000 hours on all Session days.

4. Zero Hour portal will be opened from 1000 hours on Wednesday, 1st February, 2023. The portal will remain open on Saturdays, Sundays and holidays for tabling notices online. **Accordingly, notices for raising matters on Thursday, 02.02.2023 may be given from 1000 hours on Wednesday, 01.02.2023 to 0900 hours on Thursday, 02.02.2023 and all such notices so received will be balloted on Thursday, 02.02.2023 after 0900 hours.**

Kind cooperation of Hon'ble members is solicited.

6035.

Table Office

Display of result of ballot regarding Matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised during 'Zero Hour' received from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office soon after 0900 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

6036.

Conference Branch

Visit of Parliamentary Delegation from the Republic of Zambia to India

Members are informed that a Parliamentary Delegation led by H.E. Ms. Nelly Butete Kashumba Mutti, Speaker of National Assembly of the Republic of Zambia will be on an official visit to India from 1 to 5 February, 2023.

The delegation will witness the proceedings of Lok Sabha from ‘Special Box’ on Thursday, 2 February, 2023 at 1100 hrs.

Besides Delhi, the Delegation will also visit Agra during their stay in India.

6037.

Welfare Branch

Dashboard To Resolve Issues Of Hon’ble Members Related To Medical Assistance

Members are informed that a dashboard portal service has been created to resolve the medial assistant related issues and assistance in issuance of CGHS Cards etc. In this regard, a link has been provided on Members Portal wherein they may raise the issue being faced by them which will be resolved in a time bound manner by the concerned branches/agencies.

Members are requested to kindly avail the facility.

6038.

Welfare Branch

Information and Communication Centre

Members are informed that an Information and Communication Centre (ICC) has been working to facilitate the Hon’ble Members in House related matters and other activities. Hon’ble Members can seek information on queries relating to Member’s participation in legislative business viz. Zero hour, Rule 377 and meeting(s) of the Committee(s), etc, their entitlements and allowances as well as various events conducted in Parliament House Complex from time to time.

The helpline number is **011-24300678** which can be accessed only through registered mobile number. Hon’ble Members can also contact Information & Communication Centre on other telephone numbers i.e. **011-23019999, 23015177, 23016008, 23019945 & 23013397.**

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6039.

Welfare Branch

RT-PCR Testing Facility for Members of Parliament

Members are informed that facility of RT-PCR testing is available in Parliament House Annexe (near SBI) from 1000 hrs to 1600 hrs on all working days during the 1st phase of Budget Session commencing from 31.01.2023 to 13.02.2023.

Members may kindly see for information.

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6040.

Parliamentary Research and Information Support to Members (PRISM)

Providing Round-the-Clock Research and Information Support to Members of Parliament

A dedicated Unit namely, Parliamentary Research and Information Support to Members (PRISM) has been providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers are attending to the queries of Hon'ble Members and providing them the desired research input(s) at the earliest possible time. Hon'ble Members are requested to call at Tel. nos. 23034654 and 23034658 or Mobile No. 9711623767 (Whatsapp) or mail at prism-lss@sansad.nic.in or lssprism@gmail.com to avail the facility.

Kind cooperation of Hon'ble Members is solicited.

6041.

Editorial Branch

Correction of Speeches by Members

In the wake of COVID-19 pandemic, and also to achieve the objective of paperless Parliament, Hon. Members were earlier requested to access their speeches from Lok Sabha Website <http://loksabha.nic.in> under head 'Debates', sub head "Uncorrected Debates" of a particular day and print them for confirmation and correction of inaccuracies, if any, which might have occurred in the process of reporting. Hon. Members were also requested to make legible corrections in ink, if any, and then send duly signed scanned copy of the same to the Editorial Branch by email at: editorial.ls@sansad.nic.in This practice of receiving correction in speeches by Member will continue, however, hard copies of such corrections will also be accepted in the Editorial Branch. Hence, Hon. Members including Hon. Ministers are requested to send duly signed and corrected transcript of their speeches to Editorial Branch, Room No. 510, Parliament House Annexe, New Delhi.

As per rules, the following may please be kept in view that only minor corrections, namely, those in respect of grammatical errors, misreporting of quotations, figures, names etc. are permissible. Improvement of literary form or altering substance by additions, copious substitution or deletions are not admissible. Hon. Members including Hon. Ministers are, therefore, requested to make only the said

permissible corrections to ensure their correct incorporation in the final edited version of Debates. Please ensure that the proposed corrections are legible.

Kind co-operation of the Hon'ble Members is solicited.

6042.

Editorial Branch

Permission for Reproduction of Material from Lok Sabha Debates

Kind attention of Hon. Members is invited to Rule 379 of the Rules of Procedure and Conduct of Business in Lok Sabha which, *inter alia*, states that full report of the proceedings of the House would be published under the directions of the Speaker. Similarly, Rule 382 (1) provides that the Speaker may authorize printing, publication, distribution and sale of any paper, document or report in connection with the business of the House. The copyright of Lok Sabha Debates vests in the Hon. Speaker. As such permission of Hon. Speaker is required for reproduction of any material from the Lok Sabha Debates under the Copyright Act.

Hon. Members are requested that they may seek prior permission of the Hon. Speaker whenever they intend to publish any material from the Lok Sabha Debates. Editorial Branch of the Secretariat processes the cases relating to the grant of permission for reproduction of material from Lok Sabha Debates.

Kind co-operation of the Hon. Members is solicited.

6043.

Editorial Branch

Constituent Assembly Debates (English and Hindi Versions)

Hon. Members are informed that reprinted sets of Constituent Assembly Debates are available in English and Hindi. The English Version set is in the form of five Books (Book Nos. 1 to 5) and Hindi Version set is in form of eight Books (Book Nos. 1 to 8).

Only a complete set of these Debates can be purchased. Debate(s) of particular day(s) is/are not available for sale. The price of one set of C.A. Debates is Rs. 4000/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one set each for his/her personal use.

These sets are available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

Unparliamentary Expressions

Hon. Members are informed that a publication titled 'Unparliamentary Expressions' (2009) is available on sale.

It contains references to words and expressions declared unparliamentary in the Central Legislative Assembly, Constituent Assembly of India (Legislative), Provisional Parliament, First to Fourteenth Lok Sabha (1952 to Feb. 2009), Rajya Sabha, State Legislatures in India and some of the Commonwealth Parliaments including the British House of Commons.

The compilation has been divided into two parts. Part-I contains words and Expressions in English, while Part-II contains Words and Expressions in Hindi and Hindi/English Translations of words and expressions received in other languages.

The compilation is priced at Rs. 1700/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one copy each for his/her personal use. The publication is available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

Parliament Security Service (Central Command Station)

Smart Card Based Identity Card for the Hon'ble Members of Parliament

A new Smart Card based Identity Card is being prepared for the Hon'ble Members of Parliament for access in the New Parliament Building. The Smart Card based Identity Card shall be highly secure with several safety features embedded into the system

2. In this regard Members are informed that a facilitation counter has been set up at the VIP gate, PHA (in the vicinity of IRCTC ticket counter and Committee Room-E) for the purpose of collection of personal and bio-metric data. The process also involves a photograph for the Smart Card and registration on the Facial Recognition System.

3. The facilitation counter shall remain functional on all working days with effect from Tuesday, the 31st January, 2023 to Monday, 13th February 2023 from 1100 hrs to 1700 hrs. Members are requested to avail the facility by visiting the facilitation counter for completion of self registration.

6046.

Parliament Security Service

Entry regulations into the Central Hall, Parliament House

In view of the reduction in COVID-19 cases in the country and consequent relaxations in access to various public facilities, it has been decided that the entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs is permitted to the Central Hall, Parliament House.

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and Parliament House in general.

Kind cooperation of Hon'ble Members is solicited.

6047.

Parliament Security Service

Restrictions on admission into Inner and Outer Lobbies of the Lok Sabha during the Session

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBIES";and
- ii. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.

6048.

Parliament Security Service

Ferry car services for Hon'ble Members

In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles /mode of transportation, Hon'ble Members are requested, to please get down at Iron Gates and make use of ferry cars available at **Iron Gate(s) No.1 and Talkatora Road-I & II**. For departure also, ferry car will be available in front of Building Gate No.1 & 4, Parliament House.

Kind cooperation of Hon'ble Members is solicited.

6049.

Parliament Security Service

Carrying or Display of Fire Arms in Parliament House Complex

The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

6050.

Parliament Security Service

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

6051.

Parliament Security Service

Stoppage of entry of Armed Escorts/ P.S.O. coming to Parliament House Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

6052.

Parliament Security Service

Speed regulation of vehicles entering Parliament House Complex

With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per

hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

6053. **Parliament Security Service**

Restriction of Exit for pedestrians through Iron Gate No.1

State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No.1 and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

6054. **Parliament Security Service**

Physical Check of Cars / Vehicles and Brief Cases

For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Talkatora Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

6055.

Parliament Security Service

Switching off the mobile phones and alarm bell inside Lok Sabha Chamber

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

6056.

Parliament Security Service

Parking Arrangement in Parliament House

During the 11th Session of 17th Lok Sabha and 259th Session of Rajya Sabha (Budget Session of Parliament) commencing from 31.01.2023, the earmarked parking areas for the Hon'ble Members are as under:

- i. Self-driven Vehicles of MPs: Parking Area near the New Centralize Pass Issue Cell at Talkatora Road
- ii. Chauffeur-driven Vehicles of MPs: Behind Rail Bhawan near Vijay Chowk outside Parliament House

Kind co-operation of Hon'ble Members is solicited.

6057.

Parliament Security Service

Functioning of Slip Road for entry into Parliament Building from TKR-III

Members are informed that a slip road is functional from Iron Gate No. 3, Parliament House to roundabout of fountain / Statue of Shivaji Maharaj (Opposite Building Gate No. 3, PH) for smooth movement of vehicles of Hon'ble MPs coming to Parliament Building via TKR-III for alighting at Building Gate No. 1, 4 and 12 in Parliament House.

Kind co-operation of Hon'ble Members is solicited.

6058.

Parliament Security Service

Regulation of Vehicular Entry in Parliament House Complex

Due to construction of New Parliament Building and shifting/ relocation/ closure of some services/ gates, the entry of vehicles of Hon'ble Members for smooth traffic movement in Parliament House Complex will be regulated henceforth as under : -

Iron Gate-I, Parliament House	Only entry of authorized labelled vehicles of Hon'ble Members as per practice in vogue.
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Kind co-operation of Hon'ble Members is solicited.

6059.

Parliament Security Service (Centralised Pass Issue Cell)

Issue of Gallery Passes to the Visitors/ guests of Members of Parliament

Members are informed that it has been decided to issue Gallery Passes to the Visitors/Guests of Members of Parliament in a limited and controlled manner during the 11th Session of 17th Lok Sabha, while abiding by COVID-19 health safety guidelines issued by Ministry of Health and Family Welfare.

Members may apply in paper mode and submit applications in the "Centralized Pass Issue Cell" office situated between Talkatora Road – 1 & 2, Parliament House Complex.

Members may also avail of the online mode of application for issue of Gallery Passes by accessing <https://pvp.nic.in/> . In case of any difficulty in accessing the portal, Members may kindly contact (i) CPIC : 011-2303 5832/ 4672/ 5073 or (ii) NIC : 011-2303 4576.

6060.

Parliament Security Service (Centralised Pass Issue Cell)

Issue of Visitor`s Cards to the Guest of Hon`ble Members (Lok Sabha) on the occasion of President`s Address to the Members of Both Houses assembled together in the Central Hall of Parliament.

Applications for Visitors' Cards for the Galleries of the Central Hall to the guests of Hon`ble Members for 31st January, 2023 on the occasion of the Hon`ble President address to Members of both the Houses of Parliament assembled together in the Central Hall, may be sent latest by 2 P.M. on Monday, 30th January, 2023.

2. On the top of the applications for Visitors' Cards, Hon'ble Members may please write "For

President's Address".

3. As the seating capacity in Visitors' Galleries of the Central Hall for the guests of the Members of Lok Sabha is limited, Visitor's Card shall be issued on first come-first served basis. The requests which could not be accommodated for seating in the Central Hall Galleries, for such requests, Public Gallery Passes shall be considered for witnessing the business of Lok Sabha to be held on the same day, i.e., 31st January, 2023, half-an-hour after the conclusion of the President's Address.

4. Visitors' Cards issued for the President's Address will also be valid for the Public Gallery of Lok Sabha on that day.

Kind co-operation of the Hon'ble members is solicited.

6061.

Parliament Security Service (CCS)

Access Control of Vehicles

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament and their vehicles, it has been decided that vehicles other than those subscribing to LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), would not be permitted to gain access through Iron Gates of Parliament House Estate.

Kind co-operation of Members is solicited.

6062.

Parliament Security Service (CCS)

Guidelines for Members to familiarize with the operation of Security Gadgets in Parliament House Complex

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorized entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.

3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier-II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.**
6. Security Power Fence (SPF) has been installed in the entire perimeter of Parliament House Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official on the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
10. Hon'ble Members are requested to keep their mobile phone's Alarm/ Reminder Tones in OFF mode to respect the decorum of the House.

Kindly co-operation of Hon'ble Members is solicited.

**Government Business expected to be taken up during the Eleventh Session
of Seventeenth Lok Sabha, 2023**

The Government have sent the following Tentative List of Government Legislative, Financial and Other Business expected to be taken up during the Eleventh Session of Seventeenth Lok Sabha:-

I – LEGISLATIVE BUSINESS

‘A’ Bill introduced in Lok Sabha, referred to Joint Committee and its report presented (1)

S. No.	Title of the Bill	Present stage	Motions proposed to be moved
1	2	3	4
1.	The Biological Diversity (Amendment) Bill, 2022, as reported by Joint Committee.	Introduced in Lok Sabha on 16 December, 2021 The Report of the Joint Committee of the Houses was presented on 02 August, 2022.	Consideration and passing.

B’ Bills introduced in Lok Sabha, referred to Standing Committees and their Reports presented (2)

1.	The Competition (Amendment) Bill, 2022	Introduced in Lok Sabha on 05 August, 2022. The Report of the Standing Committee on Finance was presented to Lok Sabha on 13 December, 2022.	Consideration and passing.
2.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019	Introduced in Lok Sabha on 11 December, 2019 The Report of the Standing Committee on Social Justice and Empowerment was presented to Lok Sabha on 29 January, 2021.	Consideration and passing.

‘C’ Bill introduced in Lok Sabha and not referred to Standing Committee (1)

1	2	3	4
1.	The Repealing and Amending Bill, 2022	Introduced in Lok Sabha on 19 December, 2022.	Consideration and passing.

‘D’ Bills introduced in Lok Sabha and referred to Joint Committees (2)

1.	The Multi-State Cooperative Societies (Amendment) Bill, 2022	Introduced in Lok Sabha on 07 December, 2022. The Motion for reference of the Bill to the Joint Committee of the Houses was adopted by Lok Sabha on 20 December, 2022 and concurred by Rajya Sabha on the 21 December, 2022.	Consideration and passing after the Report of the Joint Committee is presented to Lok Sabha.
2.	The <i>Jan Vishwas</i> (Amendment of Provisions) Bill, 2022	Introduced in Lok Sabha on 22 December, 2022. The Motion for reference of the Bill to the Joint Committee of the Houses was adopted by Lok Sabha on 22 December, 2022 and concurred by Rajya Sabha on 23 December, 2022.	Consideration and passing after the Report of the Joint Committee is presented to Lok Sabha.

‘E’ Bill introduced in Rajya Sabha, referred to Standing Committee and its report presented (1)

1.	The Mediation Bill, 2021	Introduced in Rajya Sabha on 20 December, 2021. The Report of the Standing Committee on Personnel, Public Grievances, Law and Justice was laid on the Table of Lok Sabha on 21 July, 2022.	Consideration and Passing after it is passed by Rajya Sabha and laid on the Table of Lok Sabha.
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16
‘F’ New Bills (19)

S. No.	Title of the Bill	Purport	Motions proposed to be moved
1	2	3	4
1.	The Development of Enterprises and Services Hubs (DESH) Bill, 2023	The Bill seeks to replace and repeal Special Economic Zones Act and to frame Rules.	Introduction, consideration and passing.
2.	The Trade Marks (Amendment) Bill, 2023	To incorporate certain aspects of Madrid Registration System i.e. transformation and replacement which is needed to make our processing at par with Madrid System. Besides this some other amendments in procedure regarding show cause, hearing, opposition hearing, incorporation of electronic communication by TM Office, etc are being proposed so as to speed up processing of TM application.	Introduction, consideration and passing.
3.	The Geographical Indications of Goods (Registration and Protection) (Amendment) Bill, 2023	The Bill seeks to amend GI Act to make some of the procedure simplified in order to be more accessible to maximum stakeholders.	Introduction, consideration and passing.
4.	The Kalakshetra Foundation (Amendment) Bill, 2023	The Bill seeks to amend the Kalakshetra Foundation Act, 1993 (No. 6 of 1994) to empower the Kalakshetra Foundation to award certificates; diplomas; post graduate diplomas; degrees to graduate and post-graduate; doctoral and post-doctoral courses; and conduct research in the areas of dance, traditional theatre, drama, Carnatic and traditional music, visual Arts, Craft Education and art education.	Introduction, consideration and passing.
5.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2023	The Bill is aimed at rationalizing the prohibited area and other amendments.	Introduction, consideration and passing.

6.	The Inter-Services Organisation (Command, Control and Discipline) Bill, 2023	The objective of the Bill is to empower the Commander - in - Chief or the Officer -in-Command of Inter-Services Organisations in respect of persons subject to the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950, who are serving under or attached to his Command, for maintenance of discipline and proper discharge of their duties.	Introduction, consideration and passing.
7.	The Forest (Conservation) Amendment Bill, 2023	The proposed Bill intends to amend the Forest (Conservation) Act, 1980, envisages to remove ambiguity in the applicability of the provisions of Act, promote plantation in non-forest areas and conserve the forests.	Introduction, consideration and passing.
8.	The Finance Bill, 2023	To give effect to tax proposals.	Introduction, consideration and passing.
9.	The Coastal Aquaculture Authority (Amendment) Bill, 2023	The objectives of the Bill are four fold: (a) to revise the provisions of the Act so as to reduce the regulatory compliance burden to the stakeholders without diluting the core principles of environment protection in coastal areas; (b) to decriminalize the offence(s) under the Act; (c) to expand the scope of the Act to bring all coastal aquaculture activities under its ambit; and (d) to remove difficulties and regulatory gaps in the Act for effective implementation, and to facilitate ease of doing business.	Introduction, consideration and passing.
10.	The National Dental Commission Bill, 2023	The Bill seeks for setting up a National Dental Commission and to repeal the Dentists Act, 1948.	Introduction, consideration and passing.
11.	The National Nursing and Midwifery Commission Bill, 2023	The Bill seeks for setting up a National Nursing and Midwifery Commission (NNMC) and to repeal the Indian Nursing Council Act, 1947.	Introduction, consideration and passing.
12.	The Registration of Birth and Deaths (Amendment) Bill, 2023	To accommodate progressive changes in the society during the last five decades, making registration process people friendly and to update other databases at national and state level using database for registered births and deaths.	Introduction, consideration and passing.

13.	The Jammu and Kashmir Reservation (Amendment) Bill, 2023	To change the nomenclature of “weak and under-privileged classes (social castes)” provided in Jammu and Kashmir Reservation Act, 2004 and the Rules of 2005 to “Other Backward Classes” as recommended by the Jammu and Kashmir Socially and Educationally Backward Classes Commission (SEBCC) set up by Government of Union Territory of Jammu and Kashmir.	Introduction, consideration and passing.
14.	The Geoheritage Sites and Geo-relics (Preservation and Maintenance) Bill, 2023	To provide for the declaration, preservation, protection and maintenance of geoheritage sites and geo-relics of national importance for geological studies, education, research and spreading awareness regarding them.	Introduction, consideration and passing.
15.	The Mines and Mineral (Development and Regulation) Amendment Bill, 2023	The Bill seeks to amend the Mines and Mineral (Development and Regulation) Act, 1957.	Introduction, consideration and passing.
16.	The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023	The Bill seeks to amend the Offshore Areas Mineral (Development and Regulation) Act, 2002.	Introduction, consideration and passing.
17.	The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023	Inclusion of Valmiki community as a synonym of Chura, Bhangi, Balmiki, Mehtar at S. No. 5 in the list of Scheduled Castes of Jammu and Kashmir.	Introduction, consideration and passing.
18.	The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023	For revision of list of Scheduled Tribes of Jammu and Kashmir.	Introduction, consideration and passing.

19.	The Trafficking of Persons (Protection, Care and Rehabilitation) Bill, 2023	The Bill seeks to prevent and combat trafficking in persons, especially women and children, to provide for care, protection , assistance and rehabilitation to the victims, while respecting their rights, and creating a supportive legal, economic and social environment for them, and also to ensure prosecution of offenders, and for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
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II – FINANCIAL BUSINESS

1. Presentation of Union Budget for 2023-24 at 11.00 A.M on Wednesday, 1st of February, 2023.
2. General Discussion on Union Budget for 2023-24.
3. Discussion and Voting on Demands for Grants for 2023-24.
4. Presentation, Discussion and Voting on Second and Final Batch of Supplementary Demands for Grants for the year 2022-23.
5. Presentation of Budget of Union Territory of Jammu and Kashmir for 2023-24.
6. General Discussion on Budget of Union Territory of Jammu and Kashmir for 2023-24.
7. Discussion and Voting on Demands for Grants of Union Territory of Jammu and Kashmir for the financial year 2023-24.
8. Presentation, Discussion and Voting on Supplementary Demands for Grants of Union Territory of Jammu and Kashmir for the financial year 2022-23.

III – OTHER BUSINESS

1. Discussion on the Motion of Thanks on the President's Address.

Statement Showing Bills Passed by the Houses Of Parliament during the Tenth Session of Seventeenth Lok Sabha and Assented To

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction and House in which introduced	Date on which passed by Lok Sabha/Rajya Sabha	Date of Assent	Act No. and the date of publication in Gazette	Remarks
1	2	3	4	5	6	7
1.	The Wild Life (Protection) Amendment Bill, 2022 (Shri Bhupender Yadav)	<u>17.12.2021</u> L.S.	<u>02.08.2022</u> <u>08.12.2022</u>	19.12.2022	<u>18 of 2022</u> <u>20.12.2022</u>	
2.	The Energy Conservation (Amendment) Bill, 2022 (Shri R.K. Singh)	<u>03.08.2022</u> L.S.	<u>08.08.2022</u> <u>12.12.2022</u>	19.12.2022	<u>19 of 2022</u> <u>20.12.2022</u>	
3.	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022 (Shri Arjun Munda)	<u>28.03.2022</u> L.S.	01.04.2022 <u>*21.12.2022</u> 14.12.2022	24.12.2022	<u>20 of 2022</u> <u>24.12.2022</u>	*Amendments made by Rajya Sabha on 14.12.2022 agreed to by Lok Sabha on 21.12.2022.
4.	The Appropriation (No. 4) Bill, 2022 (Smt. Nirmala Sitharaman)	<u>14.12.2022</u> L.S.	<u>14.12.2022</u> <u>21.12.2022</u>	24.12.2022	<u>21 of 2022</u> <u>24.12.2022</u>	Money Bill
5.	The Appropriation (No. 5) Bill, 2022 (Smt. Nirmala Sitharaman)	<u>14.12.2022</u> L.S.	<u>14.12.2022</u> <u>21.12.2022</u>	24.12.2022	<u>22 of 2022</u> <u>24.12.2022</u>	Money Bill

6.	The New Delhi International Arbitration Centre (Amendment) Bill, 2022 (Shri Kiren Rijju)	<u>05.08.2022</u> L.S.	<u>08.08.2022</u> 14.12.2022	30.12.2022	<u>23 of 2022</u> 31.12.2022	
7.	The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 (Shri Arjun Munda)	<u>09.12.2022</u> L.S.	<u>15.12.2022</u> 22.12.2022	02.01.2023	<u>1 of 2023</u> 03.01.2023	
8.	The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022 (Shri Arjun Munda)	<u>09.12.2022</u> L.S.	<u>19.12.2022</u> 22.12.2022	02.01.2023	<u>2 of 2023</u> 03.01.2023	
9.	*The Maritime Anti-Piracy Bill, 2022 (Dr. S. Jaishankar)	<u>09.12.2019</u> L.S.	<u>19.12.2022</u> 21.12.2022	@	@	@Assent awaited

***The Bill was introduced as 'The Anti-Maritime Piracy Bill, 2019'. The short title of the Bill was changed as 'The Maritime Anti-Piracy Bill, 2022' by Lok Sabha through an amendment to Clause 1.**

(Note: All the above Bills were Government Bills)

UTPAL KUMAR SINGH
Secretary General